

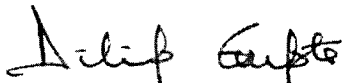
**Customs, Excise & Service Tax Appellate Tribunal
New Delhi**

Date: 16 March 2020

ADVISORY

In view of the Office Memorandum dated 13 March 2020 issued by the Government of India and in order to avoid the spread of COVID-19 (Novel Coronavirus Disease), the following may be adhered to:

- (i) It is considered necessary, as a measure of safety, to use the non-contact digital infrared thermometer before entering office. For this purpose, the office has made adequate arrangements at the entrance.
- (ii) As advised by doctors all staff members are requested to wash their hands properly before entering the office premises and thereafter, to use hand sanitizers. This facility is also available at the entrance.
- (iii) Sanitizers have also been kept at work places to be used as and when necessary.
- (iv) Visitors are requested not to enter the office and whatever information is required, may be sought over phone.
- (v) In case any staff member shows symptoms related to coronavirus disease, he or she must not attend the office.


(JUSTICE DILIP GUPTA)
PRESIDENT

Copy to: Registrar, CESTAT, New Delhi with a direction to issue further necessary instructions to all the Benches.